S.No.30

IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
01-12-2022 AT **11:00 AM** THROUGH VIDEO CONFERENCE

IA(IBC) 1282/2022 in CP(IB) No.663/7/HDB/2018
U/s 7 of IBC, 2016

IN THE MATTER OF:

State Bank of India **…Financial Creditor**

Vs

Meena Jewellers Exclusive Pvt Ltd **…Corporate Debtor**

C O R A M:-
DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. AJAI DAS MEHROTRA, HON'BLE MEMBER (TECHNICAL)

O R D E R

IA (IBC) 1282/2022

Ld. Counsel Shri. VVSN Raju for the Applicant present.

This is an application filed to take on record the modification made in the List of Stakeholders consequent to Rule 31A of IBBI (Liquidation Process) Regulations, 2016. Heard. Application is allowed and disposed of accordingly.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)

Somdutt